

(e) Soon after the project was sanctioned in 1974, it was found that it could not be taken up for implementation owing to financial constraints. As there has been considerable change in technology since then and the cost estimates have also become out of date, the Government have instructed BALCO to undertake a fresh techno-economic study of the project. The Government would take a fresh techno-economic study of the project. The Government would take a decision in the matter after careful examination.

Income-tax Raids in Bombay

7463. SHRI R. K. MHALGI:

ACHARYA BHAGWAN DEV:

Will the Minister of FINANCE be pleased to state:

(a) whether in the year 1976 many business houses were raided by the Intelligence Wing of the Income-tax Department, Bombay;

(b) if so, names of the firms, the amount of black money recovered and details of the seizures made, firm-wise;

(c) whether the Income-tax assessments of the assesseees mentioned above have been completed upto date; and if not, the reasons therefor and the time when the same are likely to be completed;

(d) whether the informants in the above cases, have been paid their due rewards, and, if not, the reasons therefor; and

(e) what steps Government propose to finalise these cases at the earliest?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) During the calendar year 1976, the Income-tax Department carried out searches in respect of 670 persons in Bombay.

(b) and (c). The following assets were seized as a result of the searches:—

(i) Cash	Rs. 65,13,296/-
(ii) Jewellery valued at	Rs. 27,24,720/-
(iii) Other assets valued at	Rs. 37,19,173/-
Total:—	Rs. 1,29,57,189/-

Considerable time and effort will be involved in giving details of search and seizure as well as assessment made in each case. However, if the Hon'ble Member desires to have information in respect of a particular case, information on the same will be furnished.

(d) Informants are paid rewards as and when assessments are finalized and taxes are collected.

(e) Every effort is made to finalise the cases expeditiously. The Central Board of Direct Taxes has fixed definite targets for disposal of such cases in the Action Plan and important cases have been assigned to the Inspecting Assistant Commissioners for speedy assessment.

झाद्य तेलों की मांग और सप्लाई

7464. श्री विजय कुमार यादव : क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि गत तीन वर्षों के दौरान, वर्षवार-देश में झाद्य तेलों की मांग और सप्लाई का राज्यवार व्यापार क्या है ?

नागरिक पूर्ति मंत्री (श्री विद्या चरण शुक्ल): तेल वर्ष 1977-78, 1978-79 और 1979-80 (31-7-80 तक) के बारे में वांछित जानकारी संलग्न तीन विवरणों (अनुबंध-1, 2 व 3) में दी गई है। जो सभा पटल पर रखे गए हैं। ग्रन्थालय में रखा गया। बीएलए संख्या एल टी-1252/80] ये विवरण आयातित झाद्य तेलों के सार्वजनिक वितरण के बारे में हैं, जिनके लिए राज्य/संघ शासित क्षेत्रों की सरकारों से समय-समय पर मांग प्राप्त हुई है और

केन्द्रीय सरकार द्वारा समय-समय पर आवंटन किया गया है ।

Development schemes for Rajgir and Nalanda

7465. SHRI VIJAY KUMAR YADAV: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any development scheme for Rajgir and Nalanda, the international tourist centres in Bihar; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b). Yes, Sir. Development schemes for Rajgir and Nalanda, two of the major centres of Buddhist interest which are visited by large number of Buddhist pilgrims from Japan and neighbouring countries, will be taken up according to the master plans which have already been prepared to regulate the growth of tourist facilities and other development surrounding the archaeological monuments/sites. After the State Government initiates necessary action to notify the areas earmarked for development under the master plan under the Town and Country Planning Organisation Act, it is intended to undertake micro-planning of the areas earmarked for tourism development through the National Institute of Designs, Ahmedabad. The micro-plans will identify the tourist facilities to be provided at these two centres.

Reallocation of Export Quotas for Cotton Waste

7466. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering to reallocate export quotas for

cotton waste following the failure of current quota holders to ship goods in time; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). 25,000 bales of cotton waste were allowed for export during 1979-80 and this quantity was allotted in November 1979. After the permissible period allowed for shipment, it was found that only 5184 bales had been actually shipped. Joint C.C.I.&E. issued a fresh Notice for allocating the unutilised quantity. Based on the response to this Notice the remaining quantity was reallocated in March 1980. There will be no further reallocation as the relevant year 1979-80 has since expired. Fresh exports for the year 1980-81 will be considered as part of the overall policy for cotton exports for the year.

Arunachal Pradesh as International Tourist Region

7467. SHRI DIGVIJAY SINH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Starred Question No. 505 on the 11th July, 1980 regarding Tourist Centres in Border areas and state:

(a) whether Arunachal Pradesh does not classify to be a border area having important tourist centres;

(b) whether Arunachal Pradesh has potentialities of becoming an important international tourist region; and

(c) if so, what progress has been made in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) to (c). Arunachal Pradesh has areas with tourist potential for domestic as well as foreign tourists, however, due to its being a sensitive border State, free entry and movement of foreigners in the area is not possible presently. However, as and when the